

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1357/96

Date of Order: 31.12.96

BETWEEN :

E.Venkataramana

.. Applicant.

AND

1. The Chief Personnel Officer,
S.C.Rly., Rail Nilayam,
Secunderabad.

2. The Dy.Chief Mechanical Engineer,
Carriage Repair Shop, Tirupathi.

3. The Work Shop Personnel Officer,
Carriage Repair Shop, Tirupathi.

.. Respondents.

Counsel for the Applicant

.. Mr.P.Sridhar Reddy

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

Heard Shri Madhusudan Rao for Shri Sridhar Reddy, learned counsel for the applicant and Shri V.Rajeswara Rao, learned standing counsel for the respondents.

2. This OA is filed praying for a declaration that the action of R-2 in issuing letter No. TR/P.608/Dy.S.S., dated 6.11.96 (Page-9) permitting only one candidate belonging to the S.T. community for purpose of ~~forming~~ forming a panel for the post of Section Engineer in Carriage Repair Shop, Tirupathi without following 3 X formula as per Railway Board letter No.89-E/(SCT) I/49/5 PT dt. 16.6.92 (Page-13) by ~~holding the same as~~ holding the same as illegal, arbitrary, unjust and without jurisdiction



(B)

and set aside the same and to follow '3 X' formula in terms of the Railway Board's letter quoted above and for a consequential direction to permit the applicant to appear for the selection for the post of Section Engineer (Dy. Shop Superintendent) in Carriage Repair Shop, Tirupathi.

3. When the OA was taken up for admission, the learned counsel for the applicant submitted that he is withdrawing this OA. Though the reply has been filed in this connection we do not propose to take up this case in view of the request made by the learned counsel for the applicant.

4. In view of the above, the OA is dismissed as withdrawn. No costs.

B.S. JAI PARAMESHWAR
(B.S. JAI PARAMESHWAR)
Member (Judl.)

R. RANGARAJAN
(R. RANGARAJAN)
Member (Admn.)

Dated: 31st December, 1996

(Dictated in Open Court)

sd

Amrit
D. R. (J)

(6)

3.3.3

O.A.NO.1357/96

Copy to:

1. The Chief Personnel Officer, South Central Railway, Railnilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer, Carriage Repair Shop, Tirupathi.
3. The Workshop Personnel Officer, Carriage Repair Shop, Tirupathi.
4. One copy to Mr.P.Sridhar Reddy, Advocate, CAT, Hyderabad.
5. One copy to Mr.V.Rajeswara Rao, Addl.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

YLKR

10/10/97

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 31.12.96

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

in
O.A. NO. 135 H 96.

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~
~~DISPOSED OF WITH DIRECTIONS~~
~~DISMISSED~~
~~DISMISSED AS WITHDRAWN~~
~~ORDERED/REJECTED~~
~~NO ORDER AS TO COSTS.~~

YLR

II COURT

केन्द्रीय प्रशासनिक अद्वितीय अदायक
Central Administrative Tribunal
इंस्पेक्टर/DESPATER

17 JAN 1997

हृदय अदायक
HYDERABAD BENCH